GOVERNMENT OF PUDUCHERRY DEPARTMENT OF REVENUE AND DISASTER MANAGEMENT PUDUCHERRY

No. 1703/DRDM/DM/D2/2020/58(1)

ORDER

Dated: 22.06.2020

Sub: DRDM – COVID – 19 – Extended Lock Down Measures – Instructions – Reg.

Ref: i. The Epidemic Diseases Act, 1897

- ii. The Disaster Management Act, 2005
- iii. G.O.Ms.No. 03/2020 dated 23.03.2020 of the Department of Revenue & Disaster Management, Puducherry.
- iv. Order No. 40-3/2020-DM-l(A) dated 24.03.2020 of Ministry of Home Affairs, Government of India.
- v. Order No. 40-3/2020-DM-l(A) dated 30.05.2020 of Ministry of Home Affairs, Government of India.

Whereas, In the wake of the Novel Corona Virus (COVID-19) situation which has been declared as a Disaster under the provision of Disaster Management Act, 2005, has prompted this UT Administration to take several preventive measures.

Whereas the Government of Puducherry after having satisfied that the Union Territory of Puducherry is threatened with the spread of Covid-19 virus, which has already been declared as a pandemic by World Health Organization, has issued lock down orders with certain relaxations in order to sustain the state economy and livelihood of the citizens. However, the relaxations of lockdown has resulted in the fast spread of the covid-19 virus which is seen in the number of sudden increase in the recent past.

And whereas, after an elaborate discussion in the State Disaster Management Authority (SDMA) meeting held on 21-06-2020 and as per the directions of the Hon'ble Chairperson SDMA, the following measures are ordered with effect from 23-06-2020 for the **Puducherry and Karaikal region only** (Mahe and Yanam regions excluded).

- 1. All shops, establishments (including petrol pumps) shall function from 6.00 am to 2.00 pm only.
- 2. The liquor shops shall open as per the license condition and shall close by 2.00 pm.
- 3. Milk Booths shall operate upto 6.00 pm.
- 4. The whole sale and retail medical shops / pharmacy are permitted to be open without any restriction.
- 5. Dining in the Restaurants are permitted upto 2.00 pm. Restaurants are permitted to operate upto 8.00 pm for take away only.

- 6. The beach road in Pondicherry is closed for 10 days with effect from 23-06-2020.
 - 7. This restriction is not applicable to Industrial / Agricultural / Fishing activities, Government Offices and Hospitals.

Any violation of the above instructions is punishable under the provisions of Disaster Management Act, 2005 and Epidemic Act, 1897.

The authorities concerned shall comply with the above instruction.

(Dr. ARUN.T, IAS)
SECRETARY TO GOVERNMENT
(REVENUE / RELIEF & REHABILITATION)

To

All concerned.

Copy to:

- 1. The Chief Secretary, Puducherry
- 2. The Development Commissioner, Puducherry
- 3. All Secretaries to Government, Puducherry
- 4. The District Collector, Pondicherry / Karaikal.
- 5. The Senior Superintendent of Police (L&O), Puducherry / Karaikal
- 6. All Head of Departments, Puducherry.
- 7. The Sub Divisional Magistrate, North / South / Karaikal / Mahe / Yanam
- 8. The Deputy Commissioner (Excise), Puducherry / Karaikal / Mahe / Yanam
- 9. The Superintendent of Police, East/West/North/South/Karaikal/Mahe / Yanam
- 10. The Commissioner, Puducherry / Oulgaret Municipality
- 11. The Tahsildar, Taluk Office, Puducherry / Oulgaret / Villianur / Bahour
- 12. The Commissioner, All Commune Panchayat

Copy submitted to:

- 1. The Hon'ble Lt. Governor, Puducherry
- 2. The Hon'ble Chief Minister, Puducherry
- 3. All Hon'ble Ministers, Puducherry